

**GOVERNMENT OF INDIA
TOURISM
LOK SABHA**

UNSTARRED QUESTION NO:2339
ANSWERED ON:23.08.2013
IRREGULARITIES IN TOURISM PROJECTS
Jakhar Shri Badri Ram

Will the Minister of TOURISM be pleased to state:

- (a) whether the Government has taken note of the irregularities reported in on-going tourism projects sanctioned in various States including Rajasthan;
- (b) if so, the details thereof indicating the complaints received/reported in this regard during the last three years and the current year along with the action taken by the Government thereon, State/UT-wise including Rajasthan; and
- (c) the mechanism put in place by the Government to check such irregularities?

Answer

MINISTER OF STATE FOR TOURISM (INDEPENDENT CHARGE) (DR. K. CHIRANJEEVI)

(a) to (c): Promotion, development and implementation of tourism projects in the country is primarily the responsibility of respective State Government/Union Territory Administrations. However, the Ministry of Tourism (MOT) provides Central Financial Assistance (CFA) to various State Governments/Union Territory Administration for various tourism projects prioritized every year in consultation with them subject to availability of funds, inter-se priority and adherence to the scheme guidelines.

All States/Union Territories have set-up State Level Monitoring Committees (SLMCs) to review the progress of tourism infrastructure projects sanctioned to them by the Ministry of Tourism. In addition, the Ministry of Tourism monitors the implementation of these projects also through field inspections by its own officers. Based on their inspection reports, the deficiencies/irregularities that come to fore in various projects are communicated to the concerned States/Union Territories for taking necessary remedial/corrective action. The details of irregularities communicated to State Governments/Union Territory Administrations for remedial/corrective action is Annexed.